

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3
Excise Appeal No. 393 of 2012

(Arising out of OIA-14/2012/AHD-I/CE/MM/COMMR-A-/AHD dated 12/03/2012 passed by
Commissioner of Central Excise-AHMEDABAD-I)

Bajaj Processors Ltd
Sarkhej Road.
Narol, Ahmedabad
Gujarat

.....Appellant

VERSUS

C.C.E.-Ahmedabad-i
C. Ex Bhavan,
Nr Panjrapole & Polytechnic, Ambavadi,
Ahmedabad, Gujarat- 380015

.....Respondent

APPEARANCE:

None Appeared for the Appellant

Shri Rakesh Kumar Bhashkar ,Superintendent (AR) for the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
 HON'BLE MEMBER (TECHNICAL), MR. RAJU**

Final Order No. A/ 12046 /2021

DATE OF HEARING: 10.06.2021
DATE OF DECISION: 10.06.2021

RAMESH NAIR

The concerned Commissionerate of Central Goods and Service Tax submitted a list of cases including the present cases which have been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and discharge certificate has been issued.

2. Considering this position, we find that since the case has been settled under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 the appeal lying pending in this tribunal shall be deemed to have been withdrawn in terms of section 127(6) of Chapter V of Finance (No.2) Act, 2019.

3. Accordingly, the appeal is disposed of as withdrawn.

(Dictated & Pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(RAJU)
MEMBER (TECHNICAL)**